

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 3465/2015

New Delhi, this the 17<sup>th</sup> day of September, 2015.

## **HON'BLE MR. V. AJAY KUMAR, MEMBER (J)**

Thana Ram Arora,  
Aged about 62 years,  
S/o Late Shri Duli Chand,  
R/o 3E/201, Near Vardaan Hospital,  
NIT, Faridabad (HR).

(Retired from the post of Asstt. Director (OL). .. Applicant

(By Advocate : Shri S.K. Gupta)

## Versus

Union of India through

1. Secretary  
Ministry of Urban Development  
Nirman Bhawan, New Delhi.
2. Director General  
Central Public Works Department  
Nirman Bhawan, New Delhi.
3. Shri P.K. Berwah,  
Chief Controller of Accounts,  
Ministry of Urban Development  
Nirman Bhawan, New Delhi.
4. Ms. Jyoti Aggarwal,  
Sr. Accounts Officer,  
T&C Section,  
Ministry of Urban Development  
Nirman Bhawan, New Delhi.
5. Shri C.K. Nahal,  
Sr. Accounts Officer, PAO,  
Food Zone, I.P. Bhawan,  
New Delhi.

**ORDER (ORAL)**

Heard the learned for the applicant.

2. The applicant, a retired Assistant Director (OL) under the respondents, filed the present O.A. seeking the following relief:

- (i) Allow the OA;
- (ii) Direct the official respondents to make the payment of interest at the rate of 15% p.a. on the amount mentioned in ground (E) above and the interest may be calculated w.e.f. 30.11.2013 upto the actual date of payment as referred in ground(E);
- (iii) Direct the official respondents to recover the amount of interest from private respondents after fixing the responsibility for causing undue delay which caused hardships to the applicant;
- (iv) May also pass any further order(s), directions(s) as be deemed just and proper to meet the ends of justice.

3. It is submitted that the applicant made number of representations ventilating his grievances to the respondents. However, the respondents have not passed any orders thereon till date.

4. It is observed that though the learned counsel for the applicant stated that the applicant made number of representations claiming interest, which is the subject matter of the O.A., but no such representation has been filed along with the O.A.

5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by permitting the applicant to make an appropriate representation ventilating his grievances to the respondents within a week from the date of receipt of a copy of this order, and on receipt of such a representation from the applicant, the official respondents shall consider the same and pass appropriate speaking and reasoned orders thereon, in accordance with law, within 60 days therefrom. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(V. AJAY KUMAR)**  
**Member (J)**

/Jyoti/